

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Criminal Appeal No(s). 1261/2009

INDRA DALAL

Appellant(s)

VERSUS

STATE OF HARYANA
(with office report)
WITH
Crl.A. No. 1620/2009
(With Office Report)
Crl.A. No. 1189/2011

Respondent(s)

Date : 21/05/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE UDAY UMESH LALIT
(Vacation Bench)For Appellant(s)
In CA 1620&1261/09Mr. Sushil Kumar, Sr. Adv.
Mr. Sanjay Jain, Adv.
Mr. Sudarshan Singh Rawat, Adv.
Mr. Harpuneet Singh Rai, Adv.

In CA 1189/11

Mr. Daya Krishan Sharma, Adv.

For Respondent(s)

Mr. Deepak Thukral, Adv.
Dr. Monika Gusain, Adv.

Mr. Vishwa Pal Singh, Adv.

Mr. Rajeev Kr. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E RAfter hearing the learned counsel for the parties
at length, the Court reserved its orders in these matters.

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2015.05.21
17:14:46 IST
Reason:(SUMAN WADHWA)
AR-cum-PS(SUMAN JAIN)
COURT MASTER

Books cited are as under:

1. 2001 (7) SCC 596
2. 2002 (7) SCC 334
3. 2004 (12) SCC 311